

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 220/1997  
in  
O.A. NO. 2404/1994

(30)

This the 23rd day of October, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN (J)  
HON'BLE SHRI N. SAHU, MEMBER (A)

N. P. Singh,  
Junior Engineer (Civil),  
O/O Superintending Surveyor of Works,  
New Delhi Zone (I) CPWD,  
Nirman Bhawan,  
New Delhi.

... Petitioner

( Petitioner in Person )

-Versus-

1. Union of India through,  
Shri S. K. Singhal,  
Superintending Engineer,  
Coordination Circle (Civil),  
CPWD, I.P.Estate,  
New Delhi.

2. Shri M. S. Khanna,  
Deputy Director of Administration,  
(Ministry of Human Resource Development),  
Department of Education,  
A-39, Navodaya Vidyalaya Samiti,  
Kailash Colony,  
New Delhi-110048.

... Respondents

( By Ms. Pratima K. Gupta, Advocate )

O R D E R (ORAL)

Dr. Jose P. Vergheese, VC(J) -

The counsel for the respondents in response to our notice, states that the payment due as reflected at pages 25 and 26 of the O.A., a copy of which the petitioner undertakes to supply to the counsel for the respondents today, would be made shortly. The direction of this court for payment was one dated 12.8.1996 and the respondents should have paid the same in the normal circumstances after expiry of six months. That being 12.2.1997, the

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respondents undertake to pay interest at the rate of 9 percent from 12.2.1997 till date of payment. In case there is any delay on the part of the petitioner in supplying copy of calculations, as above, the interest will be calculated from today.

With this, the contempt petition is disposed of. Notices are discharged.

N. Sahu  
( N. Sahu )  
Member (A)

( Dr. Jose P. Verghese )  
Vice-Chairman (J)

/as/